

SHRI I. K. GUJRAL : Yes, Sir.

*Amendment made :*

Page 1, line 1,—

for "Twenty-third" substitute "Twenty-fourth" (1)

(Shri I.K. Gujral)

MR. CHAIRMAN : The question is :

"That the Enacting Formula, as amended, stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

SHRI DHARAM BIR SINHA : Sir, I beg to move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

*The motion was adopted.*

17.33 hrs.

APPRENTICES (AMENDMENT) BILL

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY) : Sir, I beg to move\* :

"That the Bill further to amend the Apprentices Act, 1961, as passed by Rajya Sabha, be taken into consideration.

Since this is a non-controversial Bill and as Members are inclined to pass it without any discussion, I do not want to make a speech .....(Interruptions).

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH) : This is a non-controversial Bill. Everybody is agreed on passing it. The House may be kind enough to take it up. (Interruptions) .

SHRI S. M. BANERJEE (Kanpur) : We are prepared to discuss it provided the Half-an-Hour discussion is extended to one hour. Let the hon. Minister agree to it.

MR. CHAIRMAN : No, please. Half-an-hour will mean half an hour. Without notice, it is becoming a practice now to sit late every time.

17.34 hrs.

HALF AN HOUR DISCUSSION

REQUEST BY CONFEDERATION OF CENTRAL GOVERNMENT OFFICERS' ASSOCIATION TO THE PRIME MINISTER FOR FAIR SCRUTINY OF PAY COMMISSION'S REPORT.

SHRI DINEN BHATTACHARYYA (Serampore): Sir, I rise on a point of order. I do not agree to the procedure. Already Mr. Speaker has admitted one Motion under Rule 184. This is regarding discussion on the Pay Commission's Report. The discussion today is Half-an-hour discussion on the same issue. You may kindly see the conditions. You may kindly see under which condition, Rule -184 Motion is admitted by Mr. Speaker. (Interruption). After fulfilling so many conditions a motion for discussion was admitted on 7th May. Now you are making a farce of it by admitting it as a Half-an-Hour discussion. What is the fun of playing with the lives of lakhs of government servants?

SHRI S. M. BANERJEE (Kanpur) : This morning when the hon. Speaker was in the Chair some of us pleaded for converting this Half-an-Hour discussion into a one-hour or one-and-a-half hour discussion. I could understand the difficulties of the Finance Minister as he cannot commit this way or that way, because the entire recommendations of the Pay Commission are being discussed. But, Sir, he will reply to the Half-an-Hour discussion. So, whatever reply he gives to the Half-an-Hour discussion, the same reply may be given for the discussion under Rule 194.

MR. CHAIRMAN : I do not know what time will be fixed by the government for discussion. I am sticking to this Half-an-Hour discussion. I will consult the Table and if the hon. Speaker has given any other order I will convey it to you. I will convey your wishes to the hon. Speaker, but Half-an-Hour discussion is a Half-an-Hour discussion.

\*Moved with recommendations of the President.